NATIONAL COMPANY LAW TRIBUNAL **DIVISIONAL BENCH CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 01/02/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER

PETITION NUMBER

: CP/6/2016

NAME OF THE PETITIONER(S)

: MARG LIMITED

NAME OF THE RESPONDENT(S)

: KARAIKAL PORT PVT LTD

UNDER SECTION

: 241

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

VITAYA PRASHANTH.S.] coousel for Petitioner R SHANKARANARAYANANJ

S. Indumeth Rus

Rajendian Raghavan

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coursel for & bl Rest

SHONA MALUE? SAMERR PANDIT ASIE BASHA

Coursels for R2 to R5 (Undetclast file Valedok)

ORDER

Counsel for petitioner present. Counsel for R1, R2 & R3 and counsel for R6 & R8 are present. No representation on behalf of R4, R5 & R7. Counsel for the petitioner has argued the matter for admission of CP 6/2017. The petitioner seems to have has satisfied the requirements of Sec 244 of the Companies Act, 2013. Therefore, the petition is admitted. Counsel for petitioner is directed to serve R4, R5 & R7 by way of private notice and file proof of sending and effecting the service thereon by way of an affidavit. The Registry is also directed to issue notice to R4, R5 & R7. Counsel for the petitioner has referred to the interim prayers contained in sub para b, c & d of Para IX of the petition. Counsels appearing for the respondents sought time for filing interim counter in relation to the interim reliefs prayed for by the petitioner. Time enlarged at request. Counsel for respondents are directed to file interim counter by serving a copy of the same to the other side and the matter is posted for arguments in relation to the interim prayers. Put up on 28.02.2017 at 10.30 A.M.

(Ch. Md. Sharief Tariq) Member (Judicial)

(K.Anantha Padmanabha Swamy) Member (Judicial)